

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.173/MP/2023**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 12 of the Transmission Service Agreement dated 23.04.2019 executed between WRSS XXI (A) Transco Limited and the LTTCs - Adani Green Energy (MP) Limited, Adani Green Energy Limited and Netra Wind Pvt. Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.
- Date of Hearing : **13.9.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : WRSS XXI(A) Transco Limited (WRSS TL)
- Respondents : Adani Green Energy (MP) Limited and 4 Ors.
- Parties Present : Shri Amit Kapur, Advocate, WRSS TL  
Shri Akshat Jain, Advocate, WRSS TL  
Shri Aditya Dubey, Advocate, WRSS TL  
Shri Swapnil Verma, CTUIL  
Shri Ranjeet Singh, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking an extension of the Scheduled Commercial Operation Date (SCOD) due to various events of Force Majeure and Change in Law and compensation/ appropriate relief to offset the adverse effect of Force Majeure and Change in Law events.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit. Issue notice to the Respondents.

(b) The Respondents to file their reply to the Petition, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within four weeks thereafter.

(c) The Petitioner to file the following information on an affidavit within four weeks:

(i) Implead all the beneficiaries of the subject transmission system.

(ii) A copy of the RLDC trial operation certificate in respect of all the transmission elements of the subject transmission System.

(iii) Schematic diagram of the project clearly indicating the inter-connecting transmission systems.

(iv) The information w.r.t. Force Majeure events and Change in Law events, as per the following table

**Force Majeure events**

S. No.	Particulars of the activity/ Force Majeure event	Original time line as per plan of licensee for the activity		Actual time line for the activity		Effective delay (excluding the time period to execute the event) due to FM event	Date of serving the notice to LTTCs
		From	To	From	To		

**Change in Law events**

Sl. No.	Particulars of the Change in Law event	Date of occurrence of Change in Law event	Date by which notice was required to be served to LTTCs as per TSA	Date of serving the notice to LTTCs

3. The Petition will be listed for hearing on **22.12.2023**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**